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Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 608/2001

New Delhi this the 14th day of March, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

1. Shri Subhash Chander
S/o Amar Nath
2. Shri Shiv Narain
S/o Ranjit Singh
3. Shri Karish Chander Jha
S/o Ganga Dhar Jha

-Applicants

(All the three working as Material
Checking Clerks/Adhoc under Deputy
Chief Engineer (Construction),
Jalandhar City)

(By Advocate: Shri B.S. Maine)

Versus

Union of India : Through

1. The General Manager
Northern Railway,
Baroda House, New Delhi.
2. The Chief Administrative officer,
(Construction)
Northern Railway, Kashmere Gate,
Delhi.
3. The Divisional Railway Manager,
Northern Railway,
Ambala.

-Respondents

(By Advocate: Shri H.K. Gangwani)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

In this application applicants, three in number, have challenged the letter issued by the respondents dated 27.2.2001 (Annexure A-1). By his letter a show cause notice was served upon the applicants as to why they should not be repatriated to their parent division i.e. UMB division in their substantive cadre.

2. Shri B.S. Mainee, learned counsel has submitted that in view of the clear admission by the respondents in paragraph-1 of their counter affidavit that impugned Annexure-1 order dated 27.2.2001 has been issued by respondent No.2 due to oversight and has been later withdrawn, the OA has become infructuous. This position is confirmed by Shri H.K. Gangwani, learned counsel.

3. In view of what has been stated above that the impugned order dated 27.2.2001 has been subsequently withdrawn by the respondents, we find that this application has become infructuous.

4. The OA is accordingly dismissed as infructuous. No order as to costs.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc.